

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2846 of 2020**

Vijay Bharti **Petitioner**

Versus

The State of Jharkhand **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner :Ms. Amrita Kumari, Advocate
For the State :Mr. Ashok Kumar, A.P.P.

02/Dated:09.09.2020

1. Learned counsel for the petitioner and learned APP are present.
2. Learned counsel for the petitioner submits that she shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading next week.

(AMITAV K. GUPTA, J.)